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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

..  
O.A. No. 91/96.

Date: 11-8-1997.

Between:

Smt. Khasimbee .. . . . . Applicant  
and

1. The Development Commissioner for Handicrafts, O/O the Development Commissioner for Handicrafts, West Block No. VII, Ramakrishnapuram, New Delhi - 11066.
2. The Director (SR), Office of the Development Commissioner for Handicrafts, Shastry Bhavan, III Floor, 26, Haddous Road, Madras 600 006. Respondents.

Counsel for the applicant: Sri V. Venkateswara Rao.

Counsel for the respondents: Sri N.V. Raghava Reddy.

CORAM:

Hon'ble Shri H. Rajendra Prasad, Member (A)

Hon'ble Shri B.S. Jai Parameshwar, Member (J)

JUDGMENT:

( By Hon'ble Shri H. Rajendra Prasad, Member (A). )

Heard Sri K. Venkateswara Rao, learned counsel for the applicant, and Sri Raghava Reddy, learned counsel for the respondents.

2. It is submitted by both the learned counsels that the applicant has already received the relief she has prayed for in this O.A., in that the services of the

J.C. 9/18

2 :

applicant's deceased husband have since been regularised  
Instructor

29-6-1986

in the post of Assistant from 3-10-1985 to ^

Further, it has been conceded by the respondents that the

said deceased employee was eligible for consequential service

rules. This would mean that the applicant  
in the present O.A., will be entitled to family pension,

gratuity, if not disbursed to any one so far, and

other usual benefits, if they remain unsettled.

In view of the above position, the respondents  
may now complete all formalities in connection with the  
grant of family pension and ensure that the Pension Payment  
Order is issued in favour of the applicant within 90 days  
from the date of receipt of a copy of this Order.

Thus the O.A., is finally disposed of. No costs.

  
B.S.JAI PARAMESHWAR  
MEMBER (J)

  
H.RAJENDRA PRASAD,  
MEMBER (A)

11/8/97

Date: 11-8-1997

Dictated in open Court.

  
Deputy Registrar

sss.

O.A.91/98

To

1. The Development Commissioner for Handicrafts, O/o the Development Commissioner for Handicrafts, West Block No.VII, Ramakrishnapuram, New Delhi-66,
2. The Director(SR.) O/o the Development Commissioner for Handicrafts, Shastray Bhavan, III Floor, 26, Haddous Road, Madras-6.
3. One copy to Mr.V.Venkateswar Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
5. One copy to HHRP.M.(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One sparecopy.

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~~20/8/97~~  
T COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

*The Hon'ble Mr. B.S. Jawahar* M.(G)

Dated: 11-8-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

91/96

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs

केन्द्रीय प्रशासनिक अधिकरण

Central Administrative Tribunal

DESPATCH

22 AUG 1997

HYDERABAD BENCH

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